

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

16. C.P. (IB)/361(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SH. KULDIP KUMAR KAREER,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **01.03.2023**.

NAME OF THE PARTIES: JAMMU AND KASHMIR BANK LIMITED  
Vs.  
Essel Infraprojects Limited

SECTION: 7 of IBC 2016

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**ORDER**

Counsel appearing for the Petitioner stated that the Corporate Debtor is undergoing CIRP vide order dated 01.03.2023 bearing CP No. 543 of 2021 before the same Bench, i.e. Court No. 5. In view of the above, this Petition becomes infructuous and is **dismissed** as such. The Petitioner will be at liberty to file their claim before the IRP/RP in the said CIRP.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)

Sd/-  
KULDIP KUMAR KAREER  
Member (Judicial)

/z/